

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/GT/2014

Subject : Approval of tariff Feroze Gandhi Unchahar Thermal Power Station, Stage-I (420 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **24.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : UPPCL and 12 others

Parties present : Shri Ajay Dua, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri Sameer Aggarwal, NTPC
Shri Nishant Gupta, NTPC
Shri T. Vinod Kumar, NTPC
Shri E. P. Rao, NTPC
Shri Rajanikant, NTPC
Shri R. B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Sameer Singh, BYPL
Shri Nishant Grover, BYPL
Shri Abhishek Shrivastava, BYPL
Shri Manish Garg, UPPCL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff Feroze Gandhi Unchahar Thermal Power Station, Stage-I (420 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. In response, the representative for the respondent, UPPCL mainly submitted as under:-

- (i) Water charges claimed in the petition may be allowed based on water consumption depending upon type of plant, type of cooling water system, etc. subject to prudence check;
- (ii) The claim towards additional capitalization shall be met from Special allowance as prescribed in 2014 Tariff Regulations;
- (iii) Reply filed in the matter may be considered.



4. The learned counsel for the respondent BRPL, mainly submitted that petitioner has raised the issue of increase in Auxiliary Power Consumption. He submitted that the petitioner may directed to submit documents with regard to energy consumed for supply of power to housing colony and other facilities at the generating station. He further submitted that reply filed in the petition may be considered.

5. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents as under:

(a) Contracted quantum of water, allocated quantity of water and actual water consumption along with rate of water charges for the last 5 years (2009-14), along with the relevant notification in support of the claim;

(b) Details of consumption of capital spare for last 5 years (2009-14) along with the list of spares consumed as per Form-17;

(c) Documentary evidence in support of claim in respect of assets viz. fire Fighting System for Stacker Reclaimer I&II; CHP & main plant, Online Monitoring of CO₂ in Flue gas at stack, Inert Gas System for CCR & CER and Modification of ESP for reduced emission under Regulation 14(3)(ii) of the 2014 Tariff Regulations;

(d) Income from sale of rejects from washery of coal during the period 2009-14;

(e) Details of 'as billed' GCV of coal prior to washing of coal for the months of January, 2014 February, 2014 and March, 2014. In case GCV of washed coal 'as billed' by the coal company is not available, invoice of coal company for the above months shall be submitted.

6. The Commission directed the respondents to file their replies, if any by 30.6.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 11.7.2016. The Commission further observed that no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

7. Subject to the above, order in the petitions were reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

